



2026:AHC:62402

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 1963 of 2026

Mohd Jakirul

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ram Gopal
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. This Court on 25.2.2026 passed the following order:-

"1. Heard Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.198 of 2025, under Sections 105, 3(5) of B.N.S., Police Station- Nagra, District- Ballia with a prayer to enlarge him on anticipatory bail.

3. Learned counsel for the applicant submits that submits that the applicant has been falsely implicated in the present case. He states that although his name has been shown in the First Information Report in the column of the accused, however, in the First Information Report, no allegation of assaulting the deceased or in any other way harming the deceased, has been leveled against the applicant. The applicant is only stated to have sent the deceased to M/s Shreyesh Sotex Industries Pvt. Ltd. which is a rice mill. No offence is made out against the applicant. The applicant is having no criminal antecedents.

4. The Learned A.G.A., on the other hand, submits that he has not received instructions in the matter.

6. *I have considered the rival submissions made by the learned counsels for the parties.*

7. *From the perusal of the First Information Report, it appears that no allegations have been made against the applicant. The applicant although has been shown as an accused in the column of the accused, however, no criminal act has been assigned to him. The First Information Report was initially lodged at Bihar as a Zero F.I.R. and was then transmitted to the Uttar Pradesh. As no offence appears to have been alleged against the applicant, I deem it appropriate to enlarge the applicant on the interim anticipatory bail till the next date of listing.*

8. *Till the next date of listing, in the event of the arrest of the applicant Mohd Jakirul, he shall be released forthwith in the aforesaid case crime on interim anticipatory bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-*

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness.

9. *Put up as fresh on 25.03.2026.*

10. *In the meantime, the Learned A.G.A. may seek*

instructions in the matter."

2. Today, when the case has been called on, the Learned A.G.A. has submitted that he has received the instructions in the matter.

3. The Learned counsel for the applicant has reiterated the submissions made before this Court as recorded in the order dated 25.2.2026.

4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has contended that the applicant has been named as an accused in the present case and he may be required for custodial interrogation. The charge-sheet against the other accused has been filed however, the investigation against the applicant is still in progress. The Learned A.G.A., however, could not dispute the fact that the applicant is having no criminal antecedents.

5. I have considered the submissions made by the Learned counsels for the parties and perused the material brought on the record.

6. The First Information Report although mentions the name of the applicant in the column for the accused, however, no allegation of any misconduct has been made against the applicant. The applicant has not been assigned any criminal act. The First Information Report was lodged at Bihar as a zero F.I.R. and then transmitted to Uttar Pradesh. Even in the statement of the witnesses, no overt act has been assigned to the applicant. The applicant has no criminal antecedents. The applicant has been granted interim anticipatory bail and has not reported to have violated the terms and conditions of the interim anticipatory bail, so granted, to him.

7. In light of the entire facts and circumstances of the case as discussed above, I deem it fit to enlarge the applicant on anticipatory bail on the same terms and conditions as

mentioned in the order dated 25.2.2026.

8. The instant application stands ***allowed***.

March 25, 2026
Sachin

(Rajiv Lochan Shukla,J.)